

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2292/2004  
MA No. 1916/2004

New Delhi this the 23<sup>rd</sup> day of September, 2004

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

1. Shri Mahender Singh,  
S/o Shri Jai Singh,  
Sr. Clerk,  
Under Section Engineer (Works),  
Northern Railway,  
Transit Camp,  
New Delhi.
2. Shri Nalla Mutu,  
S/o Shri Armugam,  
Fitter,  
Under Section Engineer (Works),  
Northern Railway,  
Transit Camp,  
New Delhi.
3. Shri Nirmal Dass  
S/o Shri Hari Dass.,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway,  
Transit Camp,  
New Delhi.
4. Shri Rajender Pd.,  
S/o Shri Ram Asrey,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway,  
Delhi Kishan Ganj-I,  
Delhi.
5. Shri Daya Ram,  
S/o Shri Suraj Pal,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway,  
Delhi Kishan Ganj-I, Delhi.
6. Shri Virender Kumar Singh,  
S/o Shri Radhey Shyam Singh,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway,  
Delhi Kishan Ganj-I, Delhi.
7. Shri Raja Ram,  
S/o Shri Shyama Ram,  
Pointsman,  
Under Chief yard Master,  
Northern Railway, Delhi.

8. Shri Bipat Ram,  
S/o Shri Mathura,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway,  
Delhi Kishan Ganj, Delhi.
9. Shri Om Prakash,  
S/o Shri Pinja Ram,  
Carpenter,  
Under Section Engineer (Works),  
Northern Railway,  
Delhi Kishan Ganj, Delhi.
10. Smt. Shilla,  
W/o Shri Joginder Singh,  
Mali Khallasi,  
Under Section Engineer (Works)  
Northern Railway,  
New Delhi.
11. Shri Nanhai,  
S/o Shri Jahoor,  
Train lighting (Khallasi),  
Under Train Lighting, S.K. Line,  
Northern Railway,  
Delhi Junction, Delhi.
12. Shri Lalit Mohan,  
S/o Shri Karmi Mali,  
Mali,  
Under Section Engineer (Works)  
Northern Railway,  
New Delhi.
13. Shri Mahesh,  
S/o Shri Chaneshwar,  
Mali,  
Under Section Engineer (Horticulture)  
Northern Railway,  
New Delhi.

.....Applicants.

(By Advocate : Shri Amit Anand)

Versus

UNION OF INDIA : THROUGH

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

3. The Sr. Divisional Finance Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. .... Respondents

ORDER (Oral)

Learned counsel heard.

2. MA-1916/2004 for joining together is allowed.

3. Applicants seek payment of arrears of salary before grant of temporary status in terms of Railway Board's Circular dated 30.6.1981, PS No. 7850.

4. It is pointed out that similar claim was allowed by the Hon'ble High Court of Delhi in CWP 5247/97 & 10243/97: **Ram Prasad and others Vs. Ganpati Sharma and another** decided on 27.10.1999. Following the aforesaid ratio, this Tribunal in OA-819/2004 & OA-822/2004 by a common order dated 2.4.2004 (Annexure A-11) issued similar directions. Benefit of this judgment has been sought by the applicants, herein.

5. As the applicants are similarly situate, in my view, ends of justice would be met, if this OA is disposed of with directions to respondents to treat this OA as a supplementary representation of applicants and consider according payment of arrears from the date of completion of 120 days period till the actual date of according of temporary status following the aforesaid decision of the Hon'ble High Court and of this Tribunal, within a period of two months from the date of receipt of a copy of this order.

6. Let a copy of this order along with a copy of the OA be sent to the respondents.

Ordered accordingly.

V.K. Majotra  
(V.K. Majotra)  
Vice Chairman (A) 23.9.04

cc.